



**IN THE NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH (Court No. I)  
KOLKATA**

**C.P. (I.B) No. 201/KB/2022**

*A Petition under section 10 of the Insolvency and Bankruptcy Code, 2016  
read with rule 7 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons), Regulations 2016.*

***In the matter of:***

**Bard Roy Infotech Private Limited**

(CIN: U72200WB1995PTC075654)

Having its registered office at: -

10/4B Lala Lajpat Rai Sarani, PS Bhawanipore

Kolkata WB 700020 IN

*...Corporate Applicant*

***Coram:***

Shri Rohit Kapoor

: Member (Judicial)

Shri Balraj Joshi

: Member (Technical)

Date of hearing: 23.09.2022

Order pronounced on: 02.11.2022

***Appearances (through video conference/physical hearing)***

For Corporate Applicant;

1. Mr. Shaunak Mitra, Advocate

2. Mr. Saurav Jain, Advocate

**ORDER**

***Per: Balraj Joshi, Member (Technical)***

1. This Court convened *via* hybrid mode.
2. The present Petition has been filed by Bard Roy Infotech Private Limited (***‘the Corporate Applicant’***), under section 10 of the



Insolvency and Bankruptcy Code, 2016 (*'the Code'*) for initiation of Corporate Insolvency Resolution Process (*'CIRP'*) against itself. The Application has been filed through its Director Aditi Jhavar, DIN: 01410916, duly authorised *vide* Extra Ordinary General Meeting held on 4 July 2022.

3. The shareholders of the Corporate Applicant have given their consent by way of a resolution passed in the Extra Ordinary General Meeting held on 4<sup>th</sup> July 2022 to file the application under section 10(3)(c) of the Code. A copy of the Minutes of the Extra-Ordinary General Meeting dated 4<sup>th</sup> July 2022, 2022 is annexed to the Application and marked as **Annexure-B**.
4. The Corporate Applicant was incorporated on 28 November, 1995 under the provisions of the Companies Act, 2013. The nominal share-capital of the Corporate Applicant is ₹20,00,00,000/- and the paid up share capital is ₹53,00,000/-.
5. The Corporate Applicant has two classes of creditors *i.e.* Financial Creditor and Operational Creditor. The total amount of default admitted to by the Corporate Applicant is ₹21,53,60,682.90/-.
6. The reasons for applying for initiation of the CIRP by the Corporate Applicant are as follows: -
  - 5.1 The Corporate Applicant was incorporated with the vision to help manufacturers to take high quality technology products to customers while establishing a strong business relationship. Its mission was to provide effective business solutions to the entire spectrum through technology while not losing out on the human touch.
  - 5.2 In December 2014, the founder of the Corporate Applicant was diagnosed with brain cancer and therefore he was unable to actively participate in day- to – day business operations of the company. The operations of the company were left on the



shoulders of the staff. Upon his passing away on 15.12.2016, his wife Amrita Jhawar and daughter Aditi Jhawar took over the management of the company. However, due to huge bad debts, stock losses, theft and forgery done by the staff, the Corporate Applicant suffered major capital loss. The financial situation of the Corporate Applicant worsened with the passing away of another director of the Corporate Applicant on 20.05.2021. despite several attempts, the directors could not revive the business and keep it afloat.

- 5.3 Due to the aforesaid reasons, the management of the Corporate Applicant is unable to repay the debts and has defaulted in making payments to its creditors.
7. The Corporate Applicant has proposed the name of **Mr. Kamal Nayan Jain** (*Regn. No. IBBI/IPA-001/IP-P-00029/2016-2017/10065*) having *email id: knjain@knjainco.com*, to function as the Interim Resolution Professional (IRP). **Mr. Kamal Nayan Jain** has submitted his written communication in Form 2. The written communication is annexed to the application and marked as **Annexure-C**.
8. We have heard the learned Counsel appearing for the Corporate Applicant and have perused the documents on record.
9. The Adjudicating Authority, vide order dated 04.08.2022, directed the Corporate Applicant to publish notice of filing the petition in Form no. NCLT-3A in two newspapers, once in "**Financial Express**" (English) and once in a **regional language**. The Corporate Applicant, *vide* affidavit dated 19.09.2022 has affirmed that the order had been complied with and accordingly, publication of the notice has been done in Form No. 3A on 07.08.2022 in "**Financial Express**" (English), "**Aajkal**" (Bangla) and "**Jansatta**" (Hindi). It has further been affirmed that pursuant to such publication, no objection has been received by the Advocate on record.



- 10.** Subsequent to such publication, no objection has been received by this Adjudicating Authority. Therefore, there is no dispute from any quarter that the debt is due and payable by the Corporate Applicant to various creditors and that the Corporate Applicant is unable to pay the same.
- 11.** The Corporate Applicant has furnished the books of accounts for the relevant period under section 10(3)(a); the Corporate Applicant has proposed the name of the IRP who has submitted its written consent (section 10(3)(b)); the Corporate Applicant has also filed the Special Resolution passed by shareholders in Extra Ordinary General Meeting dated 08.03.2022 under section 10(3)(c).
- 12.** The Petition is free from defects and complete in all aspects as required under the law. The Petition shows that the Corporate Applicant is in default of a debt that is due and payable, and the default is more than the threshold amount as stipulated under section 4(1) of the Code at the relevant time. The default stands established and there is no reason to deny the admission of the present Petition.
- 13.** Therefore, in the light of the facts stated in the application and the evidence placed on record, this Adjudicating Authority admits this Application and orders initiation of CIRP against the Corporate Applicant under the following terms: -
- (a) The Application bearing C.P.(IB)No. 201/KB/2022 filed by the Corporate Applicant under section 10 of the Insolvency & Bankruptcy Code, 2016, is hereby admitted for initiating the Corporate Insolvency Resolution Process in respect of **Bard Roy Infotech Private Limited.**
- (b) There shall be a moratorium under section 14 of the IBC.
- (c) The moratorium shall have effect from the date of this order till the completion of the CIRP or until this Adjudicating Authority approves the resolution plan under sub-section (1) of section 31 of the IBC or



passes an order for liquidation of Corporate Applicant under section 33 of the IBC, as the case may be.

- (d) Public announcement of the CIRP shall be made immediately as specified under section 13 of the Code read with regulation 6 of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- (e) As per the proposal given by the Corporate Applicant, **Mr. Kamal Nayan Jain (Regn. No. IBBI/IPA-001/IP-P-00029/2016-2017/10065)** having **email id: knjain@knjainco.com**, is appointed as the IRP for ascertaining the particulars of Creditors and convening a Committee of Creditors for evolving a Resolution Plan.
- (f) During the CIRP period, the management of the Corporate Applicant shall vest in the IRP or, as the case may be, the RP in terms of section 17 of the Code. The officers and managers of the Corporate Person shall provide all documents in their possession and furnish every information in their knowledge to the IRP within one week from the date of receipt of this Order, in default of which coercive steps will follow.
- (g) The IRP/RP shall submit to this Adjudicating Authority periodical reports on quarterly basis with regard to the progress of the CIRP in respect of the Corporate Applicant.
- (h) The Corporate Applicant to pay to IRP a sum of **Rs.5,00,000/- (Rupees Five Lakh only)** to meet the initial costs, as per Regulation 33(3) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, which amount shall be adjusted at the time of final payment. Further, the Fees of the IRP will be subject to the approval of the COC in accordance with Notification No. IBBI/2022-23/GN/REG091 dated 13.09.2022, issued by the Insolvency and Bankruptcy Board of India, as published in the in the Official Gazette.



- (i) The Resolution Professional shall conduct CIRP in a time-bound manner as per Regulation 40A of IBBI (Insolvency Resolution Process for Corporate Persons) Regulation, 2016.
  - (j) The Court Officer of this Court is hereby directed to communicate this Order to the Corporate Person and the IRP by Speed Post, email and WhatsApp immediately, and in any case, not later than two days from the date of this Order.
  - (k) Additionally, the Corporate Person shall serve a copy of this Order on the IRP and on the Registrar of Companies, Bihar, Patna, by all available means for updating the Master Data of the Corporate Applicant. The said Registrar of Companies shall send a compliance report in this regard to the Registry of this Court within seven days from the date of receipt of a copy of this order.
- 14. CP (IB) No. 201/KB/2022** to come up on **15.12.2022** for filing the first progress report.
- 15.** A certified copy of this order may be issued, if applied for, upon compliance with all requisite formalities.

**Balraj Joshi**  
Member (Technical)

**Rohit Kapoor**  
Member (Judicial)

The Order is pronounced on 2<sup>nd</sup> day of November, 2022

SM[LRA]